

NOTIFICATION

New Delhi, the 10th November, 1960

In exercise of the powers conferred by section 28 of the Representation of the People Act, 1950 (43 of 1950), and in supersession of the Representation of the People (Preparation of Electoral Rolls) Rules, 1956, the Central Government, after consulting the Election Commission, hereby makes the following rules, namely:—

THE REGISTRATION OF ELECTORS RULES, 1960¹

PART I *Preliminary*

1. Short title and commencement.—(1) These Rules may be called the Registration of Electors Rules, 1960.

(2) They shall come into force on the 1st day of January, 1961.

2. Definitions and interpretation.—(1) In these Rules, unless the context otherwise requires,—

(a) "Act" means the Representation of the People Act, 1950 (43 of 1950);

(b) "declared office" means an office declared by the President to be an office to which the provisions of sub-section (4) of section 20 apply;

²[(bb) "Electronic Gazette" shall have the same meaning as assigned to it in clause (s) of sub-section (1) of section 2 of the Information Technology Act, 2000 (21 of 2000);]

³[(c) "Form" means a Form appended to these Rules and in respect of any constituency, includes a translation thereof in the language or any of the languages in which the electoral roll for that constituency is prepared;]

²[(cc) "overseas elector" means a citizen of India referred to in section 20A and who is not less than eighteen years of age on the qualifying date;]

(d) "registration officer" means the electoral registration officer of a constituency and includes an assistant electoral registration officer thereof;

(e) "roll" means the electoral roll for a constituency;

(f) "section" means a section of the Act;

⁴* * * * *

(2) The General Clauses Act, 1897 (10 of 1897), shall apply for the interpretation of these Rules as it applies for the interpretation of an Act of Parliament.

PART II

Electoral rolls for Assembly Constituencies

3. Meaning of constituency.—In this Part "constituency" means an Assembly constituency.

4. Form and languages of roll.—The roll for each constituency shall be prepared in such form and in such language or languages as the Election Commission may direct.

5. Preparation of roll in parts.—(1) The roll shall be divided into convenient parts which shall be numbered consecutively.

(2) The last part of the roll shall contain the names of every person having a service qualification and of ⁵[his or her spouse], if any, who are entitled to be included in that roll by virtue of a statement made under rule 7.

(3) The names of any person holding a declared office and of ⁵[his or her spouse], if any, who are entitled to be included in the roll by virtue of a statement made under rule 7 shall be included in the part of the roll, pertaining to the locality in which they would, according to that statement, have been ordinarily resident.

²[(3A) The name of every overseas elector who is entitled to be included in the roll under section 20A, shall be included in the part of the roll pertaining to the locality in which his place of residence in India as mentioned in his passport is located.]

(4) The number of names included in any part of the roll shall not ordinarily exceed two thousand.

1. Published with the Ministry of Law Notifin. No. S.O. 2750, dated the 10th November, 1960, Gazette of India, Extraordinary, Part II, Section 3(ii), page 633 (w.e.f. 1-1-1961).

2. Ins. by Notifin. No. S. O. 244 (E), dated the 3rd February, 2011 (w.e.f. 10-2-2011).

3. Subs. by Notifin. No. S.O. 3874, dated the 15th December, 1966 (w.e.f. 15-12-1966).

4. Cl. (g) omitted, *ibid.* (w.e.f. 15-12-1966).

5. Subs. by Notifin. No. S.O. 2802 (E), dated the 17th June, 2022 for "his wife" (w.e.f. 01-08-2022).

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6. Order of names.—(1) The names of electors in each part of the roll shall be arranged according to house number, unless the chief electoral officer, subject to any general or special instructions issued by the Election Commission, determines in respect of any part that the alphabetical order is more convenient or that the names shall be arranged partly in one way and partly in the other.

(2) The names of electors in each part of the roll shall be numbered, so far as practicable, consecutively with a separate series of numbers beginning with the number one.

7. Statement under section 20.—(1) Every person who holds a declared office or has a service qualification and desires to be registered in the roll for the constituency in which, but for holding such office or having such qualification, he would have been ordinarily resident, shall submit to the ¹[registration officer of the constituency], a statement in such one of the ¹[Forms 1, 2, 2A and 3] as may be appropriate.

(2) Every statement submitted under sub-rule (1) shall be verified in the manner specified in the Form.

(3) Every such statement shall cease to be valid when the person making it ceases to hold a declared office or, as the case may be, have a service qualification.

8. Information to be supplied by occupants of dwelling-houses.—The registration officer may, for the purpose of preparing the roll, send letters of request in Form 4 to the occupants of dwelling-houses in the constituency or any part thereof; and every person receiving any such letter shall furnish the information called for therein to the best of his ability.

²**8A. Manner of giving notice for registration of persons as overseas electors.**— On the commencement of the Representation of the People (Amendment) Act, 2010 (36 of 2010) and at such other times as the Election Commission may direct, the Chief Electoral Officer may, for the purpose of inclusion of names of overseas electors in the roll, make a public notification requesting every person entitled to be registered as an overseas elector under section 20A ³[to make an application under rule 8B] and a copy of such notification shall be forwarded to all foreign missions of the Central Government and also make such further publicity as he may consider expedient and necessary.

8B. Inclusion of names of overseas electors in the rolls. —(1) Every overseas elector, who is not otherwise disqualified for registration and is desirous of being registered in the roll for the constituency pertaining to the locality in which his place of residence in India as mentioned in his passport is located, may make an application in Form 6A to the concerned registration officer directly or ⁴[electronically or] send the application to him by post.

(2) The provisions of sub-rules (2), (3) and (4) of rule 13 shall *mutatis mutandis* apply for filing of claims or objections to the inclusion of name or to any particulars of an entry or for transposition of any entry from one place to another in the roll as an overseas elector.

(3) Every application in Form 6A sent by post shall be accompanied by copies of all the documents mentioned in the said Form ⁵[duly self attested].

(4) Every application in Form 6A presented in person to the registration officer shall be accompanied by photocopies of all the documents mentioned in the said Form along with originals thereof for verification by the registration officer.

(5) Where a personal hearing is necessary in respect of any claim for inclusion or objection to the inclusion of name in the roll as an overseas elector, the registration officer may, if considered necessary, designate an official in the Indian Mission in the concerned country for the purpose.]

9. Access to certain registers.—For the purpose of preparing any roll or deciding any claim or objection to a roll, any registration officer and any person employed by him shall have access to any register of births and deaths and to the admission register of any educational institution, and it shall be the duty of every person incharge of any such register to give to the said officer or person such information and such extracts from the said register as he may require.

10. Publication of roll in draft.—As soon as the roll for a constituency is ready, the registration officer shall publish it in draft by making a copy thereof available for inspection and displaying a notice in Form 5—

(a) at his office, if it is within the constituency, and

(b) at such place in the constituency as may be specified by him for the purpose, if his office is outside the constituency; ⁶[or in the official website of the Chief Electoral Officer of the concerned State:]

²[Provided that where such draft contains names of overseas electors, the copies of such rolls shall also be published in the Electronic Gazette ⁷[or in the official website of the Chief Electoral Officer of the concerned State].]

1. Subs. by Notifin. No. S.O. 3874, dated the 15th December, 1966 (w.e.f. 15-12-1966).

2. Ins. by Notifin. No. S.O. 244(E), dated the 3rd February, 2011 (w.e.f. 10-2-2011).

3. Ins. by corrigenda, Notifin. No. S. O. 306(E), dated the 9th February, 2011.

4. Ins. by Notifin. No. S.O. 3242(E), dated the 24th October, 2013 (w.e.f. 24-10-2013).

5. Subs. by Notifin. No. S. O. 426(E), dated the 23rd February, 2011 (w.e.f. 23-2-2011).

6. Ins., *ibid.* (w.e.f. 23-2-2011).

7. Ins. by Notifin. No. S. O. 426 (E), dated 23rd February, 2011 (w.e.f. 23-2-2011).

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11. Further publicity to the roll and notice.—The registration officer shall also—

(a) make a copy of each separate part of the roll, together with a copy of the notice in Form 5 available for inspection at a specified place accessible to the public and in or near the area to which that part relates;

(b) give such further publicity to the notice in Form 5 as he may consider necessary; and

(c) supply free of cost two copies of each separate part of the roll to every political party ¹[for which a symbol has been exclusively reserved in the State] by the Election Commission.

²[**12. Period for lodging claims and objections.**—Every claim for the inclusion of a name in the roll and every objection to an entry therein shall be lodged within a period of thirty days from the date of publication of the roll in draft under rule 10, or such shorter period of not less than fifteen days as may be fixed by the Election Commission in this behalf:

Provided that the Election Commission may, by notification in the Official Gazette, extend the period in respect of the constituency as a whole or in respect of any part thereof.]

³[**13. Form for claims and objections.**—(1) Every claim for inclusion of name in the roll as new elector shall be in Form 6 and signed by the applicant—

(2) Every objection to the proposed inclusion of name or application for deletion of name in existing roll shall be in Form 7 and preferred by a person whose name is in such roll.

(3) Every objection to a particular or particulars in any entry in the roll or application for shifting of residence within the constituency or outside the constituency or application for correction or updation of entries shall be in Form 8 and shall be preferred by the person to whom that entry relates.]

14. Manner of lodging claims and objections.—Every claim or objection ⁴[or application ⁵[for correction of particulars or transposition of entries] shall—

(a) either be presented to the registration officer ⁶[of the constituency in which the applicant is ordinarily residing] or to such other officer as may be designated by him in this behalf; or

(b) be sent by ⁷*** ⁸[post to the registration officer; or]

⁴[(c) be submitted electronically to the registration officer.]

15. Procedure of designated officers.—(1) Every officer designated under rule 14 shall—

⁹[(a) maintain in duplicate a list of claims in Form 9, a list of objections to the inclusion of names in Form 10, a list of objections to entries in the existing electoral roll or application for corrections or updation of entries in Form 11 and a list of applications for shifting of residence within the constituency in Form 11A and a list of application for shifting of residence outside the constituency in Form 11B; and]

(b) keep exhibited one copy of each such list on a notice board in his office.

(2) Where a claim or objection ¹⁰[or application for correction of particulars or transposition of entries ¹¹[entries in existing electoral roll or application for correction or updation of entries or application for shifting of residence within the constituency or outside the constituency]] is presented to him, he shall, after complying with the requirements of sub-rule (1), forward it with such remarks, if any, as he considers proper to the registration officer.

1. Subs. by Notifin. No. S.O. 2791, dated the 24th November, 1961 for "to which a symbol has been allotted".

2. Subs. by Notifin. No. S.O. 35(E), dated the 21st January, 1977, for rule 12.

3. Subs. by Notifin. No. S.O. 2802(E), dated the 17th June, 2022 for rule 13 (w.e.f. 1-8-2022).

4. Ins. by Notifin. No. S.O. 3242(E), dated the 24th October, 2013.

5. Subs. by Notifin. No. S.O. 2802 (E), dated the 17th June, 2022 for certain words (w.e.f. 1-8-2022).

6. Ins. *ibid.* (w.e.f. 1-8-2022).

7. The word "registered" omitted by Notifin. No. S.O. 3661, dated the 12th October, 1964.

8. Subs. by Notifin. No. S.O. 3242(E), dated 24th October, 2013, for "post to the registration officer".

9. Subs. by Notifin. No. S.O. 2802(E), dated the 17th June, 2022 for cl. (a) (w.e.f. 1-8-2022).

10. Ins. by Notifin. No. S.O. 3242 (E), dated the 24th October, 2013.

11. Subs. by Notifin. No. S.O. 2802(E), dated the 17th June, 2022 for cl. (b) (w.e.f. 1-8-2022).

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16. Procedure of registration officer.—The registration officer also shall—

¹[(a) maintain in duplicate the five lists in Forms 9, 10, 11, 11A and 11B, entering thereon the particulars of every claim or objection or application for correction of entries in existing electoral roll or application for correction or updation of entries or application for shifting of residence within the constituency or outside the constituency as and when it is received by him whether directly under rule 14 or on being forwarded under rule 15; and]

(b) keep exhibited one copy of each such list on a notice board in his office:

²[Provided that where any claim or objection relates to registration of a person as an overseas elector, a list of such claim or objection shall be exhibited on the notice board in his office and shall also be published in the Electronic Gazette ³[or in the official website of the Chief Electoral Officer of the concerned State] in such form as the Election Commission may direct.]

17. Rejection of certain claims and objections.—Any claim or objection which is not lodged within the period, or in the form and manner, herein specified, shall be rejected by the registration officer.

18. Acceptance of claims and objections without inquiry.—If the registration officer is satisfied as to the validity of any claim or objection, he may allow it without further inquiry after the expiry of one week from the date on which it is entered in the list exhibited by him under clause (b) of rule 16:

Provided that where before any such claim or objection has been allowed, a demand for inquiry has been made in writing to the registration officer by any person, it shall not be allowed without further inquiry.

19. Notice of hearing claims and objections.—(1) Where a claim or objection is not disposed of under rule 17 or rule 18, the registration officer shall—

(a) specify in the list exhibited by him under clause (b) of rule 16, the date, time and place of hearing of the claim or objection; and

(b) give notice of the hearing—

(i) in the case of a claim to the claimant in Form 12;

(ii) in the case of an objection to the inclusion of a name, to the objector in Form 13 and to the person objected to in Form 14; and

(iii) in the case of an objection to a particular or particulars in an entry, to the objector in Form 15.

(2) A notice under this rule may be given either personally or by registered post or by affixing it to the person's residence or last known residence within the constituency.

20. Inquiry into claims and objections.—(1) The registration officer shall hold a summary inquiry into every claim or objection in respect of which notice has been given under rule 19 and shall record his decision thereon.

(2) At the hearing, the claimant or, as the case may be, the objector and the person objected to and any other person who, in the opinion of the registration officer, is likely to be of assistance to him, shall be entitled to appear and be heard.

(3) The registration officer may in his discretion—

(a) require any claimant, objector or person objected to, to appear in person before him;

(b) require that the evidence tendered by any person shall be given on oath and administer an oath for the purpose.

21. Inclusion of names inadvertently omitted.—⁴[(1) If it appears to the registration officer that owing ^{5***} to inadvertence or error during preparation, the names of any electors have been left out of the roll and that remedial action should be taken under this rule, the registration officer shall—

1. Subs. by Notifin. No. S.O. 2802 (E), dated the 17th June, 2022 for rule 16 (a) (w.e.f. 1-8-2022).

2. Ins. by Notifin. No. S.O. 244 (E), dated 3rd February, 2011 (w.e.f. 10-2-2011).

3. Ins. by Notifin. No. S.O. 426 (E), dated 23rd February, 2011.

4. Rule 21 renumbered as sub-rule (1) of that rule by Notifin. No. S.O. 3661, dated the 12th October, 1964.

5. Certain words omitted, *ibid.* (w.e.f. 12-10-1964).

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(a) prepare a list of the names and other details of such electors;

(b) exhibit on the notice board of his office a copy of the list together with a notice as to the time and place at which the inclusion of these names in the roll will be considered, and also publish the list and the notice in such other manner as he may think fit; and

(c) after considering any verbal or written objections that may be preferred, decide whether all or any of the names should be included in the roll.

¹[(2) If any statements under rule 7 are received after the publication of the roll in draft under rule 10, the registration officer shall direct the inclusion of the names of the electors covered by the statements in the appropriate parts of the roll.]

²[**21A. Deletion of names.**—If it appears to the registration officer at any time before the final publication of the roll that owing to inadvertence or error or otherwise, the names of dead persons or of persons who have ceased to be, or are not, ordinarily residents in the constituency or of persons who are otherwise not entitled to be registered in that roll, have been included in the roll and that remedial action should be taken under this rule, the registration officer, shall—

(a) prepare a list of the names and other details of such electors;

(b) exhibit on the notice board of his office a copy of the list together with a notice as to the time and place at which the question of deletion of these names from the roll will be considered, and also publish the list and the notice in such other manner as he may think fit; and

(c) after considering any verbal or written objections that may be preferred, decide whether all or any of the names should be deleted from the roll:

Provided that before taking any action under this rule in respect of any person on the ground that he has ceased to be, or is not, ordinarily resident in the constituency, or is otherwise not entitled to be registered in that roll, the registration officer shall make every endeavour to give him a reasonable opportunity to show cause why the action proposed should not be taken in relation to him.]

22. Final publication of roll.—(1) The registration officer shall thereafter—

(a) prepare a list of amendments to carry out his decisions under rules 18, 20, ³[21 and 21A] and to correct any clerical or printing errors or other inaccuracies subsequently discovered in the roll; ⁴***

(b) publish the roll, together with the list of amendments, by making a complete copy thereof available for inspection and displaying a notice in Form 16 at his office :

⁵[Provided that where the roll contains the name of any overseas elector the same shall also be published in the Electronic Gazette ⁶[or in the official website of the Chief Electoral Officer of the concerned State]] ⁷[and]

⁷[(c) subject to such general or special directions as may be given by the Election Commission supply, free of cost, two copies of the roll, as finally published, with the list of amendments, if any, to every political party for which a symbol has been exclusively reserved by the Election Commission.]

(2) On such publication, the roll together with the list of amendments shall be the electoral roll of the constituency.

1. Ins. by Notifin. No. S.O. 3661, dated the 12th October, 1964.

2. Subs. by Notifin. No. S.O. 814(E), dated the 3rd September, 1987, for rule 21A.

3. Subs. by Notifin. No. S.O. 1519, dated the 25th April, 1968, for "and 21".

4. The word "and" omitted by Notifin. No. S.O. 233(E), dated the 31st March, 1984.

5. Ins. by Notifin. No. S. O. 244 (E), dated the 3rd February, 2011 (w.e.f. 10-2-2011).

6. Ins. by Notifin No. S. O. 426 (E), dated the 23rd February, 2011.

7. Ins. by Notifin. No. S. O. 233(E), dated the 31st March, 1984.

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¹[(3) Where the roll (hereafter in this sub-rule referred to as the basic roll), together with the list of amendments, becomes the electoral roll for a constituency under sub-rule (2), the registration officer may, for the convenience of all concerned, integrate, subject to any general or special directions issued by the Election Commission in this behalf, the list into the basic roll by ²[incorporating inclusion of names, amendment, transposition or deletion of entries in the relevant parts of the basic roll itself] in the relevant parts of the basic roll itself, so, however, that no change shall be made in the process of such integration in the name of any elector or in any particulars relating to any elector as given in the list of amendments.]

23. Appeals from orders deciding claims and objections.—(1) An appeal shall lie from any decision of the registration officer under rule 20, ³[rule 21 or rule 21A] to such officer of Government as the Election Commission may designate in this behalf (hereinafter referred to as the appellate officer):

Provided that an appeal shall not lie where the person desiring to appeal has not availed himself of his right to be heard by, or to make representations to, the registration officer on the matter which is the subject of appeal.

(2) Every appeal under sub-rule (1) shall be—

(a) in the form of a memorandum signed by the appellant, and

(b) presented to the appellate officer within a period of fifteen days from the date of announcement of the decision or sent to that officer by registered post so as to reach him within that period.

(3) The presentation of an appeal under this rule shall not have the effect of staying or postponing any action to be taken by the registration officer under rule 22.

(4) Every decision of the appellate officer shall be final, but in so far as it reverses or modifies a decision of the registration officer, shall take effect only from the date of the decision in appeal.

(5) The registration officer shall cause such amendments to be made in the roll as may be necessary to give effect to the decisions of the appellate officer under this rule.

24. Special provision for preparation of rolls on redelimitation of constituencies.—(1) If any constituency is delimited a new in accordance with law and it is necessary urgently to prepare the roll for such constituency, the Election Commission may direct that it shall be prepared—

(a) by putting together the rolls of such of the existing constituencies or parts thereof as are comprised within the new constituency; and

(b) by making appropriate alterations in the arrangement, serial numbering and headings of the rolls so compiled.

(2) The roll so prepared shall be published in the manner specified in rule 22 and shall, on such publication, be the electoral roll for the new constituency.

⁴**24A. Special provision for preparation of rolls of pre-delimited constituencies.**—(1) Notwithstanding anything contained in rule 24, if the electoral roll of any constituency prior to the last delimitation is required to be prepared urgently, the Election Commission may direct that it shall be prepared—

(a) by putting together the rolls of the new delimited constituencies or relevant parts thereof corresponding to the areas as were comprised within the pre-delimited constituency; and

(b) by making appropriate alterations in the arrangement, serial numbering, headings, etc., of the roll so prepared.

(2) The roll so prepared shall be published in the manner specified in rule 22, and shall, on such publication, be the roll for pre-delimited constituency concerned.]

1. Ins. by Notifin. No. S.O. 1033, dated the 12th March, 1970.

2. Subs. by Notifin. No. S.O. 814(E), dated the 3rd September, 1987, for certain words.

3. Subs. by Notifin. No. S.O. 1519, dated the 25th April, 1968 for "rule 21".

4. Ins. by Notifin. No. S. O. 1219 (E), dated the 15th May, 2009 (w.e.f. 15-5-2009).

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Provided that when an application is rejected by the registration officer, he shall record in writing a brief statement of his reasons for such rejections.]

¹[**26A. Merger and integration of list of amendments.**—The list of amendments prepared with reference to the qualifying dates as specified in sub-rule (1A), shall be merged and integrated with the last finally published roll and published as draft roll under rule 10, before every election and bye-election and shall be put in public domain with reference to the qualifying date, proximate to the said election, as the Election Commission may direct.

26B. Special provision for providing Aadhaar number by existing electors.— Every person whose name is listed in the roll may intimate his Aadhaar number to the registration officer in Form 6B in accordance with sub-section (5) of section 23 of the Act.]

²[**27. Appeals under section 24 of the Act.**—(1) Every appeal under clause (a) of section 24 of the Act shall be—

(a) in the form of a memorandum signed by the appellant;

(b) accompanied by a copy of the order appealed from; and

(c) presented to the district magistrate, or additional district magistrate or executive magistrate or district collector or an officer of equivalent rank as may be notified in the Official Gazette by the Election Commission, within the period of fifteen days of the order appealed from or sent by registered post so as to reach him within that period:

Provided that such magistrate, collector or officer may condone the delay in presentation of the appeal to him, if he is satisfied that the appellant had sufficient cause for not presenting it within the specified time.

(2) Every appeal under clause (b) of section 24 of the Act shall be—

(a) in the form of a memorandum signed by the appellant;

(b) accompanied by a copy of the order appealed from; and

(c) presented to the chief electoral officer within a period of thirty days from the date of the order appealed from or sent by registered post so as to reach him within that period:

Provided that the chief electoral officer may condone the delay in presentation of the appeal to him, if he is satisfied that the appellant had sufficient cause for not presenting it within the specified time.

(3) For the purposes of sub-rule (1) and sub-rule (2), an appeal shall be deemed to have been presented when the memorandum of appeal is delivered by, or on behalf of, the appellant to the concerned magistrate, collector, officer or, as the case may be, the concerned chief electoral officer, or to any other officer appointed by him in this behalf.]

28. Identity cards for electors in notified constituencies ^{3***}.—(1) The Election Commission may, with a view to preventing impersonation of electors and facilitating their identification at the time of poll, by notification in the Official Gazette of the State, direct that the provision of this rule shall apply to ⁴[any such constituency or part thereof] as may be specified in the notification.

(2) The registration officer for such notified constituency shall, as soon as may be, after the issue of the notification under sub-rule (1), arrange for the issue to every elector of an identity card prepared in accordance with the provisions of this rule.

1. Ins. by Notifin. No. S.O. 2802(E), dated the 17th June, 2022 (w.e.f. 1-8-2022).

2. Subs. by Notifin. No. S.O. 3242(E), dated the 24th October, 2013, for rule 27.

3. Certain words omitted by Notifin. No. S.O. 1505, dated the 21st April, 1969.

4. Subs., *ibid.*, for certain words (w.e.f. 21-4-1969).

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(3) The identity card shall—

- (a) be prepared in duplicate;
- (b) contain the name, age, residence and such other particulars of the elector as may be specified by the Election Commission;
- (c) have affixed to it a photograph of the elector which shall be taken at the expense of the Government; and
- (d) bear the facsimile signature of the registration officer:

Provided that if the elector refuses or evades to have his photograph taken, or cannot be found at his residence by the official photographer in spite of repeated attempts, no such identity card shall be prepared for the elector and a note of such refusal or evasion or that the elector could not be found at his residence in spite of repeated attempts shall be made in the copy of the roll maintained by the registration officer.

(4) One copy of the identity card prepared under sub-rule (3) shall be retained by the registration officer and the other copy shall be delivered to the elector to be kept by him for production at the time of poll.

¹[PART III

Electoral rolls for Parliamentary constituencies in the Union territory of Delhi

29. Rolls for the Parliamentary constituencies in the Union territory of Delhi.—The provisions of Part II shall apply in relation to parliamentary constituencies in the Union territory of Delhi as they apply in relation to assembly constituencies.]

PART IV

Electoral rolls for Council constituencies

30. Rolls for local authorities' constituencies.—(1) The roll for every local authorities' constituency shall be prepared and maintained in such form, manner and language or languages as the Election Commission may direct.

(2) The provisions of ²[rule 26 except sub-rules (3) and (4) thereof and rule 27] shall apply in relation to local authorities' constituencies as they apply in relation to assembly constituencies:

Provided that an application for the inclusion of a name shall be made in Form 17:

³[Provided further that where an application referred to in sub-rule (1) of rule 26 is received by the electoral registration officer, he shall refer such application to the chief executive officer, of the local authority concerned and on receipt of information in relation thereto from the chief executive officer, the electoral registration officer shall act in accordance with clause (d) of sub-section (2) of section 27.]

31. Rolls for graduates' and teachers' constituencies.—(1) The roll for every graduates' or teachers' constituency shall be prepared in such form, manner and language, or languages as the Election Commission may direct.

(2) The roll shall be divided into convenient parts which shall be numbered consecutively.

1. Subs. by Notifin. No. S.O. 2577, dated the 6th September, 1963, for Part III.

2. Subs. by Notifin. No. S.O. 3661, dated the 12th October, 1964, for "rules 26 and 27".

3. Subs. by Notifin. No. S.O. 814 (E), dated the 3rd September, 1987, for the second proviso.

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disposal, shall be retained at least for three years after the completion of the next intensive revision or summary revision, as the case may be.

Explanation.— For the purposes of this rule, the expression "electronic form" and "electronic records" shall have the same meaning assigned to them, respectively, in clauses (r) and (t) of section 2 of the Information Technology Act, 2000 (21 of 2000).]

33. Inspection of electoral rolls and connected papers.—Every person shall have the right to inspect the election papers referred to in rule 32 and to get attested copies thereof on payment of such fee as may be fixed by the chief electoral officer.

34. Disposal of electoral rolls and connected papers.—(1) The papers referred to in rule 32 shall, on the expiry of the period specified therein, and subject to such general or special directions, if any, as may be given by the Election Commission in this behalf, be disposed of in such manner as the chief electoral officer may direct.

¹(2)*

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²[PART VI

Miscellaneous

35. Use of old Forms.—If, at any time, during a period of six months from the date on which any amendment to a form for making any claim, objection or other application to the registration officer under these rules takes effect, a person makes, such claim, objection or, as the case may be, other application in the Form as it stood before such amendment, the registration officer shall deal with such claim, objection or other application and he may, for this purpose, require such person, by notice in writing, to furnish such additional information (being the information which would have been furnished if the amended Forms had been used) within such reasonable time as may be specified in the notice.]

1. Sub-rule (2) of rule 34 omitted by Notifin. No. S.O. 3242(E), dated the 24th October, 2013

2. Ins. by Notifin. No. S.O. 1128(E), dated the 29th December, 1987.

Registration of Electors Rules, 1960
(Statutory Rules and Order)

FORM 4

(See rule 8)

LETTER OF REQUET

Place.....

Date.....

To

The occupant of.....

Sir/Madam,

The preparation of the electoral roll for the Assembly Constituency in which you are residing has been taken in hand. It will greatly facilitate my work if you will kindly complete the statement below after reading the attached instructions and hand it over to my assistant who will call for it.

Electoral Registration Officer of the.....
.....
Assembly Constituency.

STATEMENT

Names and particulars of adult citizens ordinarily residing in the above premises

Name of citizen	Particulars as to	¹ [Father or Mother or Husband]	² [Age on 1 st January/April, 20...]
-----------------	-------------------	---	--

- 1.
- 2.
- 3.
- 4.
- 5.
- 6.
- 7.
- etc.

Signature.....
Date.....

INSTRUCTIONS

1. Enter the names of all persons who have completed ²[18 years of age on or before the 1st of January/April] of this year and who are ordinarily residing in the premises.
 2. Only the names of these who are citizens of India should be entered.
 3. Enter against Serial No. 1 in the first column, the name of the head or other senior member of the family, provided he or she has the qualifications mentioned in paragraphs 1 and 2 above.
 4. "Ordinarily residing" does not mean that the person should be actually in the house when you are filling in the form. The persons who normally live in the house should be included even though they may be temporarily absent, e.g., on a journey or on business or in hospital. On the other hand, a guest or visitor, who normally lives elsewhere but happens to be in the house at the time should not be included.
 5. All ordinary residents of the house should be included, whether they are members of the family or not. But do not enter the name of any person who is a member of the Armed Forces of India or is employed under the Government of India in a post outside India or the name of such person's wife if she ordinarily resides with him.
 6. In the case of every male citizen, enter in the second column the name of his father preceded by the words "son of".
 7. In the case of every female citizen, enter in the second column—
 - (i) the name of the husband preceded by the words "wife of", if she be married;
 - (ii) the name of the late husband preceded by the words "widow of", if she be a widow; and
 - (iii) the name of the ¹[Father or Mother] preceded by the words "daughter of", if she be unmarried.
 8. In the third column, enter the age of the citizen as accurately as possible, giving only the number of complete years and ignoring the months.
- ³[Note: For preparation/revision of rolls in 1989, omit "January" and retain "April". For preparation/revision of rolls in any other year, omit "April" and retain "January"].

1. Subs. by Notifin. No. S.O. 303(E), dated the 8th May, 1993, for certain words
 2. Subs. by Notifin. No. S. O. 409(E), dated the 6th June, 1989, for certain words.
 3. Ins., *ibid.* (w.e.f. 6-6-1989).

Registration of Electors Rules, 1960
(Statutory Rules and Order)

[FORM 5

(See rule 10)

NOTICE OF PUBLICATION OF ELECTORAL ROLL IN DRAFT

To

The Electors of the.....constituency.

Notice is hereby given that the electoral roll has been prepared in accordance with the Registration of Electors Rules, 1960, and a copy thereof is available for inspection at my office, and at.....during office hours.

The qualifying date for the preparation of the electoral roll is.....

If, with reference to the above said qualifying date, there be any claim for the inclusion of a name in the roll or any objection to the inclusion of name or any objection to particulars in any entry, it should be lodged on or before the.....19....., in Form 6, 7 or 8 as may be appropriate.

²[An eligible Citizen, who is going to attain the age of eighteen years on any of the subsequent qualifying dates in the year, that is to say, the 1st April,, the 1st July,, or the 1st October,, may also file his or her claim for inclusion of his or her name in the roll, in Form-6, in advance, starting from the date of notice, and the same shall be considered and decided in the respective quarter of the year with reference to the respective qualifying date."]

Every such claim or objection should either be presented in my office or to..... or sent by post to the address given below so as to reach me not later than the aforesaid date.

.....
Electoral Registration Officer,


(Address).....]

Date.....

1. Subs. by Notifin. No. S.O. 814(E), dated 3rd September, 1987, for Form No. 5.
2. Ins. by Notifin. No. S.O. 5038(E), dated the 26th October, 2022, after paragraph 4.

Registration of Electors Rules, 1960
(Statutory Rules and Order)

[Form-6

 "Form-6 [See rules 13(1) and 26] ELECTION COMMISSION OF INDIA Application Form for New Voters		FORM No. _____ <i>'To be filled by office'</i>								
<p>To,</p> <p>The Electoral Registration Officer, No. & Name of Assembly Constituency No. <input type="text"/> Name _____</p> <p>Or No. & Name of Parliamentary Constituency@ No. <input type="text"/> Name _____</p> <p><i>(@ only for Union Territories not having Legislative Assembly)</i></p> <p>I submit application for inclusion of my name in the electoral roll for the above constituency.</p>										
<p>(1)(a) Name (In Official Language of State)</p> <p>First Name followed by Middle Name <input type="text"/></p> <p>Surname (if any) <input type="text"/></p> <p>(1)(b) Name (In English in BLOCK LETTERS)</p> <p>First Name followed by Middle Name <input type="text"/></p> <p>Surname (if any) <input type="text"/></p> <p><i>Disclaimer: If name not filled in English, it will be transliterated by software.</i></p> <p>* (2)(a) Name and Surname (in official language of State) of any one of the relatives:- <input type="checkbox"/> Father Or <input type="checkbox"/> Mother Or <input type="checkbox"/> Husband Or <input type="checkbox"/> Wife Or <input type="checkbox"/> Legal Guardian in case of orphan/Guru in case of Third Gender <input type="text"/></p> <p>* (2)(b) Name and Surname (In English in BLOCK LETTERS) of the relative mentioned above <input type="text"/></p> <p>(3) Mobile No. of Self (if available) (or) <input type="text"/></p> <p>Of relative mentioned at Item No. 2</p> <p>(4) Email ID of Self (If available) (or) _____</p> <p>Of relative mentioned at Item No. 2</p> <p>(5) Aadhaar Details:- (Please tick the appropriate box)</p> <p>(a) <input type="checkbox"/> Aadhaar Number <input type="text"/> or</p> <p>(b) <input type="checkbox"/> I am not able to furnish my Aadhaar Number because I don't have Aadhaar Number.</p> <p>(6) Gender <input type="checkbox"/> Male <input type="checkbox"/> Female <input type="checkbox"/> Third Gender</p> <p>(7) (a) Date of Birth <input type="text"/> <input type="text"/> / <input type="text"/> <input type="text"/> / <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/></p> <p>(b) Self attested copy of document supporting age proof attached (anyone of the following)</p> <p>(i) <u>Document for Proof of Date of Birth</u> :- (Any one of these)</p> <p>1. <input type="checkbox"/> Birth certificate issued by Competent Local Body/Municipal Authority/Registrar of Births & Deaths 2. <input type="checkbox"/> Aadhaar Card 3. <input type="checkbox"/> PAN Card 4. <input type="checkbox"/> Driving License 5. <input type="checkbox"/> Certificates of Class X or Class XII issued by CBSE/ICSE/ State 6. <input type="checkbox"/> Indian Passport Education Boards, if it contains Date of Birth</p> <p>(ii) <u>Any Other Document for Proof of Date of Birth</u>:- (If none of the above documents is available) (Pl. Specify)</p>										
(8) (a) Present Ordinary Residence (Full Address)	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 50%;">House/Building/Apartment No.</td> <td style="width: 50%;">Street/Area/Locality/ Mohalla/Road</td> </tr> <tr> <td>Town/Village</td> <td>Post Office</td> </tr> <tr> <td>PIN Code</td> <td>Tehsil/Taluqa/Mandal</td> </tr> <tr> <td>District</td> <td>State/UT</td> </tr> </table>	House/Building/Apartment No.	Street/Area/Locality/ Mohalla/Road	Town/Village	Post Office	PIN Code	Tehsil/Taluqa/Mandal	District	State/UT	
House/Building/Apartment No.	Street/Area/Locality/ Mohalla/Road									
Town/Village	Post Office									
PIN Code	Tehsil/Taluqa/Mandal									
District	State/UT									

1. Subs. by Notifin. No. S.O.2802 (E), dated the 17th June, 2022 for form 6 (w.e.f. 1-8-2022).

Registration of Electors Rules, 1960
(Statutory Rules and Order)

(b) Self-attested copy of address proof either in the name of applicant or any one of parents/spouse/adult child, if already enrolled as elector at the same address (*Attach anyone of them*)

(i) Document for proof of residence :- (Any one of these)

- | | |
|---|---|
| 1. <input type="checkbox"/> Water/Electricity/Gas connection Bill for that address (atleast 1 year) | 2. <input type="checkbox"/> Aadhaar Card |
| 3. <input type="checkbox"/> Current passbook of Nationalized/Scheduled Bank/Post Office | 4. <input type="checkbox"/> Indian Passport |
| 5. <input type="checkbox"/> Revenue Department's Land Owning records including Kisan Bahi | |
| 6. <input type="checkbox"/> Registered Rent Lease Deed (In case of tenant) | 7. <input type="checkbox"/> Registered Sale Deed (In case of own house) |

(ii) Any Other document for Proof of residence :-

(If none of the above documents is available) (Pl. Specify) # _____

(9) Category of disability, if any (Optional) Locomotive Visual Deaf & Dumb
If any other (Give description) _____

Percentage of disability: %, Certificate attached (Tick the appropriate box) Yes No

(10) The details of my family member already included in the electoral roll at current address with whom I currently reside are as under:

Name of family member: _____ Relationship with applicant: _____

His/her EPIC no.: _____

DECLARATION

I HEREBY DECLARE that to the best of my knowledge and belief-

(i) I am a citizen of India and place of my birth is:- Village/Town _____

District _____ State/UT _____

(ii) I am ordinarily a resident at the address mentioned at Sr. No. 8(a) in Form 6 since _____ (mention month and year)

(iii) I am applying for inclusion in Electoral Roll for the first time and my name is not included in any Assembly Constituency/ Parliamentary Constituency.

(iv) I don't possess any of the documents mentioned at (7)(b)(i) above for proof of Date of Birth/Age. Therefore, I have enclosed _____ (Name of the document) in support of age proof (Strike off, if not applicable).

(v) I am aware that making the above statement or declaration in relation to this application which is false and which I know or believe to be false or do not believe to be true, is punishable under Section 31 of Representation of the People Act, 1950 (43 of 1950) with imprisonment for a term which may extend to one year or with fine or with both.

Date: _____

Place: _____ Signature of Applicant/Left Hand Thumb Impression

Accessibility Instructions:-In the light of provisions of Rights of Persons with Disabilities Act 2016 and Rights of Persons with Disabilities Rules, 2017, in case of persons with intellectual disability, autism, cerebral palsy and multiple disabilities etc., signature or left hand thumb impression of person with disability, or signature or left hand thumb impression of his/her legal guardian will be required.

Note-

- | | |
|---|--|
| * | In case of a married female applicant, name of Husband may preferably be mentioned. |
| ^ | Submission of self-attested copy of mentioned document will ensure speedy delivery of services. |
| # | In case none of the mentioned documents is available, field verification is must. As for example, category like homeless Indian citizens who are otherwise eligible to become electors but do not possess any documentary proof of ordinary residence, Electoral Registration Officer shall designate an officer for field verification. |

Acknowledgement/Receipt for application ✂

Acknowledgment Number _____ Date _____

Received the application in Form 6 of Shri/Smt./Ms. _____

[Applicant can refer the Acknowledgement No. to check the status of application.]

Name/Signature of ERO/AERO/BLO

Registration of Electors Rules, 1960
(Statutory Rules and Order)

To be appended to Form-6

(The fields marked with * are mandatory)

GUIDELINES FOR FILLING UP THE APPLICATION
FORM-6

1. **General Instructions:-**

(a) The application will be addressed to the Electoral Registration Officer (ERO) of the Assembly Constituency (AC)/Parliamentary Constituency (PC) in which the applicant is ordinarily residing. In case the applicant does not know or has any doubt about number and name of Assembly Constituency / Parliamentary Constituency, assistance may be extended by the Electoral Registration Officer and the application will not be rejected on the ground of not mentioning of number and name of Assembly Constituency / Parliamentary Constituency.

(b) The applicant can fill entries of the application either in English or official language of the state and this will not be a ground for rejection of application.

(c) A service personnel, applying for enrolment as general elector in the electoral roll at his place of posting at a peace station, should ensure that he is not already enrolled as service elector or general elector in some other constituency.

*(d) Photograph: A recent good quality passport size unsigned colour photograph (4.5cm X 3.5cm) with white background should be pasted in the space provided. Eyes must be open and both edges of face must be clearly visible.

(e) Elector's Photo Identity Card (EPIC): EPIC will be delivered at given postal address after enrolment, free of cost through speed post under proper acknowledgement.

2. **Item (1) *(Name):** The exact name and spelling should be furnished in both official language of the State and English. If filled in only one language, system will transliterate automatically in other language which may lead to spelling mistakes.

3. **Item (2a) & (2b) (Name and Surname of Relative):** In case of a married female applicant, name of husband may preferably be mentioned. (Strike off the inapplicable options in the column).

4. **Item (5) Aadhaar Details:** Aadhaar Number should be furnished for the purpose of authentication of entries. If the applicant does not have Aadhaar number, the same may be mentioned in box at item 5 (b).

5. **Item (6) (Gender):**

*(a) Gender in the appropriate box provided for 'Male' / 'Female' / 'Third Gender' should clearly be tick marked.

(b) Applicants belonging to Third Gender may indicate their sex as 'Male' or as 'Female' or as 'Third Gender'.

6. **Item 7(a)(b) (Date of Birth):**

*(a) A self-attested copy of one of the documents mentioned in the form can be attached as age proof. Submission of a document mentioned in the form will ensure speedy registration and delivery of services.

(b) If none of the documents mentioned in the form is available, the applicant should enclose some other document in support of age proof; and name of the said document should be mentioned in item 7(ii) and item (iv) of 'DECLARATION' part in Form. In such case, the applicant will have to appear personally before Electoral Registration Officer or any other officer designated by him for verification.

7. **Item 8 (Present Ordinary Residence):**

*(a) Complete postal address with PIN code should be mentioned along with a self-attested copy of any of the mentioned documents in name of applicant/parents/spouse as proof of ordinary residence.

(b) Necessary field verification shall be made in cases of Homeless Indian Citizens living in sheds/pavements and sex workers having no documentary proof of ordinary residence, provided they are otherwise eligible for enrollment.

(c) Students, who are eligible for enrollment, can be enrolled either at their parent's place or at the hostel/mess where they are ordinarily residing.

8. ***DECLARATION:** All entries in "DECLARATION" portion should be completed in all respects. **Please note that giving any false statement made in the DECLARATION portion is a punishable offence under section 31 of the Representation of the People Act, 1950 (43 of 1950) with imprisonment with a term which may extend to one year or with fine or with both. "**

Registration of Electors Rules, 1960
(Statutory Rules and Order)

FORM-6A

(See Rule-8B of Registration of Electors Rules, 1960)

Acknowledgement No. _____

(To be filled by office)

Application for Inclusion of Name in Electoral Roll by an Overseas Elector

To, The Electoral Registration Officer,Assembly / Parliamentary Constituency		PASTE ONE RECENT PASSPORT SIZE PHOTOGRAPH (3.5 CM X 3.5 CM) SHOWING FRONTAL VIEW OF FULL FACE WITHIN THIS BOX			
I request that my name may be included in the electoral roll for the Constituency in which my place of residence is located as mentioned in (j) below:					
(a) Name *					
(b) Last Name*					
(c) Name of relative*	Father <input type="checkbox"/>	Mother <input type="checkbox"/>	Husband <input type="checkbox"/>	Wife <input type="checkbox"/>	Other <input type="checkbox"/>
(d) Last Name of relative*					
(e) Date of Birth (dd/mm/yyyy)	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
(f) Place of Birth	Village/Town				
	District				
	State				
(g) Gender (Put a cross mark in proper box)	Male <input type="checkbox"/>	Female <input type="checkbox"/>	Third Gender <input type="checkbox"/>		
(h) Email id#					
(i) Mobile No.#	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
(j) Address in India as mentioned in original passport	House No.				
Street/Area/Locality					
Town/Village					
District			Pin Code	<input type="text"/>	
(k) Details of current Passport	Place of Issue				
Passport No.	<input type="text"/>	Date of expiry(dd/mm/yyyy)	<input type="text"/>		
Date of issue(dd/mm/yyyy)	<input type="text"/>				
(l) Details of Visa of the Country of current residence	Visa Number	<input type="text"/>			
Date of issue	<input type="text"/>	Date of expiry	<input type="text"/>		
Type of Visa			Name of issuing Authority		
* To be filled in capital letters only					
# Optional					
<i>Note:- Copies of the relevant pages of the passport containing the particulars mentioned at items (a) to (l) and current valid visa endorsement mentioned above to be enclosed - duly self attested if sent by post and produced with the original passport if presented in person before the registration officer</i>					

Details of action taken
(To be filled by Electoral Registration Officer of the constituency)

Application received on

.....
(DD/MM/YYYY)


The application in Form 6A of Shri/Shrimati/Kumari
.....has been (a) Accepted and
the name has been registered in the electoral roll of(constituency)

at S.No.....Part No.....

(b) Rejected for the reason

Date: _____
of ERO/AERO

Name/Signature

 Acknowledgement Number _____

Date _____ 


Received the application for inclusion in name of self from Shri / Smt. / Ms. _____

[Applicant can refer the Acknowledgement No. to check the status of application]

Name/Signature of ERO/AERO

Registration of Electors Rules, 1960
(Statutory Rules and Order)

¹[Form 7

 "Form-7" [See rules 13(2) and 26]		FORM No. _____ (To be filled by office)
ELECTION COMMISSION OF INDIA Voter Application Form for Objection for Proposed Inclusion/ Deletion of Name in Existing Electoral Roll		
To, The Electoral Registration Officer, No. & Name of Assembly Constituency No. <input type="text"/> Name _____ Or No. & Name of Parliamentary Constituency@ No. <input type="text"/> Name _____ (@ only for Union Territories not having Legislative Assembly) I submit application for objection for proposed inclusion/deletion of name in existing electoral roll.		
(1) Name of the applicant <input type="text"/>		
EPIC No. _____		
Mobile No. of Self <input type="text"/> or		
Mobile No. of Relative <input type="text"/>		
(2) Option of application/objection:- (Tick the appropriate option) (Any one)		
<input type="checkbox"/> (i) I request to delete name of the person mentioned below already included in the current roll due to any one of the following reasons:- (tick any one)		
<input type="checkbox"/> Death <input type="checkbox"/> Under Age <input type="checkbox"/> Absent / Permanently shifted		
<input type="checkbox"/> Already enrolled <input type="checkbox"/> Not Indian Citizen		
<input type="checkbox"/> (ii) I object to proposed inclusion of name of the person mentioned below due to any one of the following reasons - (tick any one)		
<input type="checkbox"/> Death <input type="checkbox"/> Under Age <input type="checkbox"/> Absent / Permanently shifted		
<input type="checkbox"/> Already enrolled <input type="checkbox"/> Not Indian Citizen		
<input type="checkbox"/> (iii) I request to delete my name from electoral roll due to any one of the following reasons-(tick any one)		
<input type="checkbox"/> Permanently shifted <input type="checkbox"/> Already enrolled <input type="checkbox"/> Not Indian Citizen		
Death Certificate attached (Tick the appropriate option) <input type="checkbox"/> Yes <input type="checkbox"/> No		
(3) The details of the person in respect of whom objection has been raised, are as below:-		
Name _____ Surname _____ EPIC No.(if available) _____		
Address	House/Building/ Apartment No.	Street/Area/Locality/ Mohalla/Road
	Town/Village	Post Office
	PIN Code	Tehsil/Taluqa/Mandal
	District	State/UT
DECLARATION		
I HEREBY DECLARE that to the best of my knowledge and belief that I am aware that making a statement or declaration which is false and which I know or believe to be false or do not believe to be true, is punishable under Section 31 of Representation of the People Act,1950 (43 of 1950) with imprisonment for a term which may extend to one year or with fine or with both.		
Date: _____		
Place: _____		
Signature of Applicant/Thumb Impression		
<i>Accessibility Instructions:-</i> In the light of provisions of Rights of Persons with Disabilities Act 2016 and Rights of Persons with Disabilities Rules, 2017, in case of persons with intellectual disability, autism, cerebral palsy and multiple disabilities etc., signature or left hand thumb impression of person with disability, or signature or left hand thumb impression of his/her legal guardian will be required.		
✕ Acknowledgement/Receipt for application ✕		
Acknowledgment Number _____ Date _____		
Received the application in Form 7 of Shri/Smt./Ms. _____		
[Applicant can refer the Acknowledgement No. to check the status of application.]		
Name/Signature of ERO/AERO/BLO		

1. Subs. by S.O. 2802(E), dated the 17th June, 2022 (w.e.f. 1-8-2022). Earlier form 7 was substituted by S.O. 2968 (E), dated 16th September, 2016 (w.e.f. 16-9-2016).

To be appended to Form-7


GUIDELINES FOR FILLING UP THE APPLICATION
FORM-7

1. **General Instruction:-**
 - (a) The application can be made by an elector registered in the existing electoral roll of the constituency.
 - (b) The application can be an objection in respect of a registered elector/ an objection to the proposed inclusion of an entry in the electoral roll of the constituency, in which the applicant himself is registered **OR** a request for deletion of the applicant's own name from electoral roll.
2. **Item No. 1 (Name of the applicant)-** The applicant shall mention his name, EPIC no. and mobile number of self 'or' relative (father/mother/husband/legal guardian).
3. **Item No. 2 (Option of objection/application of deletion):-** The applicant has to tick any one option for which he intends to make the application. He must also tick any one of the reasons mentioned below the option, as to why according to him, the person against whom the objection has been made, is not qualified for inclusion in the electoral roll viz. due to death, under age, absent/permanently shifted, already enrolled in the electoral roll at the same place or some other place, not an Indian citizen etc. The onus of proof to substantiate the reason given for objection or removal of name lies with the applicant.
4. **Item No. 3 (Details of the person in respect of whom objection has been made):-** The applicant has to fill up the name, surname, EPIC number and address of the person whose entry is objected to for inclusion or sought to be deleted.
5. **DECLARATION:-** The applicant must give a 'DECLARATION' that the facts and particulars mentioned in the application are true to the best of his/her knowledge and belief.

Please note that giving any false statement made in the DECLARATION portion is a punishable offence under section 31 of the Representation of the People Act, 1950 (43 of 1950) with imprisonment with a term which may extend to one year or with fine or with both.

Registration of Electors Rules, 1960
(Statutory Rules and Order)

1 [FORM - 8

 Form-8 [See rules 13(3) and 26] ELECTION COMMISSION OF INDIA Voter Application Form for shifting of Residence/Correction of Entries in Existing Electoral Roll/Replacement of EPIC/Marking of PwD		FORM No. _____ (To be filled by office)																
To, The Electoral Registration Officer, No. & Name of Assembly Constituency No. <input type="text"/> Name _____ Or No. & Name of Parliamentary Constituency@ No. <input type="text"/> Name _____ (@ only for Union Territories not having Legislative Assembly)																		
(I) Name of the applicant <input type="text"/>																		
EPIC No. _____																		
Aadhaar Details:- (Please tick the appropriate box)																		
(a) <input type="checkbox"/> Aadhaar Number <input type="text"/> or																		
(b) <input type="checkbox"/> I am not able to furnish my Aadhaar Number because I don't have Aadhaar Number.																		
Mobile No. of Self (or) <input type="text"/>																		
Mobile No. of Father/Mother/Any other relative (if available) <input type="text"/>																		
Email Id of Self (or) _____																		
Email Id of Father/Mother/Any other relative (if available) _____																		
(II) I submit application for (Tick any one of the following)																		
1. <input type="checkbox"/> Shifting of Residence (or)																		
2. <input type="checkbox"/> Correction of Entries in Existing Electoral Roll (or)																		
3. <input type="checkbox"/> Issue of Replacement EPIC without correction (or)																		
4. <input type="checkbox"/> Request for marking as Person with Disability																		
1. Application for Shifting of Residence																		
I have shifted my residence and I request that my name may be deleted from the previous address and shifted to the current address mentioned below. I request that a replacement EPIC may be issued to me due to change in my address. I hereby return my old EPIC.																		
Present Ordinary Residence (Full Address)	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 30%;">House/Building/Apartment No.</td> <td><input type="text"/></td> </tr> <tr> <td>Town/Village</td> <td><input type="text"/></td> </tr> <tr> <td>PIN Code</td> <td><input type="text"/></td> </tr> <tr> <td>District</td> <td><input type="text"/></td> </tr> </table>	House/Building/Apartment No.	<input type="text"/>	Town/Village	<input type="text"/>	PIN Code	<input type="text"/>	District	<input type="text"/>	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 70%;">Street/Area/Locality/ Mohalla/Road</td> <td><input type="text"/></td> </tr> <tr> <td>Post Office</td> <td><input type="text"/></td> </tr> <tr> <td>Tehsil/Taluqa/Mandal</td> <td><input type="text"/></td> </tr> <tr> <td>State/UT</td> <td><input type="text"/></td> </tr> </table>	Street/Area/Locality/ Mohalla/Road	<input type="text"/>	Post Office	<input type="text"/>	Tehsil/Taluqa/Mandal	<input type="text"/>	State/UT	<input type="text"/>
House/Building/Apartment No.	<input type="text"/>																	
Town/Village	<input type="text"/>																	
PIN Code	<input type="text"/>																	
District	<input type="text"/>																	
Street/Area/Locality/ Mohalla/Road	<input type="text"/>																	
Post Office	<input type="text"/>																	
Tehsil/Taluqa/Mandal	<input type="text"/>																	
State/UT	<input type="text"/>																	
Self-attested copy of address proof either in the name of applicant or anyone of the parents/spouse/adult child, if already enrolled with as elector at the same address (Attach any one of the documents mentioned below ^):-																		
1. <input type="checkbox"/> Water/Electricity/Gas connection Bill for that address (atleast 1 year)																		
2. <input type="checkbox"/> Aadhaar Card																		
3. <input type="checkbox"/> Current passbook of Nationalized/Scheduled Bank/Post Office																		
4. <input type="checkbox"/> Indian Passport																		
5. <input type="checkbox"/> Revenue Department's Land Owning records including Kisan Bahi																		
6. <input type="checkbox"/> Registered Rent Lease Deed (In case of tenant)																		
7. <input type="checkbox"/> Registered Sale Deed (In case of own house)																		
Any Other:- (Pl. Specify) _____																		

1. Subs. by S.O. 2802(E), dated 17th June, 2022. (w.e.f. 1-8-2022). Earlier Form 8 was substituted by S.O. 2968(E), dated 16th September, 2016 (w.e.f. 16-9-2016).

GUIDELINES FOR FILLING UP THE APPLICATION
FORM-8

1. **General Instruction:-**
 - (a) The application can be made by a registered/enrolled elector for shifting of residence, or for correction of entries or for issue of replacement EPIC or for marking as PwD.
 - (b) In case of approval of application by Electoral Registration Officer (ERO) for shifting of residence, correction of entries and issue of replacement EPIC without correction, a new replacement EPIC will be issued to the applicant and he has to return his old EPIC to the Electoral Registration Officer immediately.
2. **Item No. I (Name of the applicant)-** The applicant shall mention his name, EPIC no., Aadhaar number, mobile number and email id of self or relative mentioned therein. Aadhaar Number should be furnished for the purpose of authentication of entries. If the applicant does not have Aadhaar number, the same may be mentioned in box at item I (b).
3. **Item No. II (Option for application)-** The applicant has to tick any one of the options for making application and fill the details in the relevant section of the application. All other sections which are not relevant should be struck off.
4. **Application for shifting of residence-**
 - (a) The application has to be made to the Electoral Registration Officer of the constituency in which the new address of the applicant is located.
 - (b) The applicant has to mention his new address, where he has shifted to and presently staying and attach a self-attested copy of any one of the mentioned documents as address proof in his own name or in name of his parents/spouse. He has to tick the mentioned document which he has given as address proof. Mentioned document will ensure speedy delivery of services. If he does not possess any of the mentioned documents, he has to mention name of the other document given for address proof in the blank space.
5. **Application for correction of entries in existing roll-**
 - (a) If an applicant intends to get any existing entry relating to him in the electoral roll corrected, he has to tick in the appropriate box and attach the document in the support of his claim. The name of the document must be mentioned in the blank space given.
 - (b) In case, the applicant desires to change his photograph, he has to paste a recent good quality passport size unsigned colour photograph (4.5 cm X 3.5 cm) with white background, in the box meant for it.
6. **Application for replacement EPIC without correction-** The applicant shall put a tick in appropriate box seeking for a replacement EPIC. He shall return his mutilated/old EPIC or submit a copy of FIR/Police report for lost EPIC.
7. **DECLARATION-** The applicant must give a 'DECLARATION' that the facts and particulars mentioned in the application are true to the best of his/her knowledge and belief.
Please note that giving any false statement made in the DECLARATION portion is a punishable offence under section 31 of the Representation of the People Act, 1950 (43 of 1950) with imprisonment with a term which may extend to one year or with fine or with both. ”.

Registration of Electors Rules, 1960
(Statutory Rules and Order)

1***

1. Form 8A omitted by Notifin. No. S.O. 2802(E), dated the 17th June, 2022 (w.e.f. 1-8-2022).

Registration of Electors Rules, 1960
(Statutory Rules and Order)

1*****

1. Form 8B omitted by Notifin. No. S.O. 2802(E), dated the 17th June, 2022 (w.e.f. 1-8-2022).

Registration of Electors Rules, 1960
(Statutory Rules and Order)

¹[**FORM 9**

[See rules 15 and 16]

List of applications for inclusion of names received in Form 6

Designated location identity (where applications have been received)	Constituency (Assembly/Parliamentary [£] Constituency):				Revision identity	
1. List number [@]	2. Period of receipt of applications (covered in this list)	From date		To date		
		_ / _ / _		_ / _ / _		
3. Place of hearing [*]						
Serial number [§] of application	Date of receipt	Name of claimant	Name of Father / Mother / Husband and (Relationship) [#]	<i>Place of residence</i>	Date of hearing [*]	Time of hearing [*]
1	2	3	4	5	6(a)	6(b)
[£] In case of Union territories having no Legislative Assembly and the State of Jammu and Kashmir [@] For this revision for this designated located [*] Place, time and date of hearing as fixed by electoral registration officer [§] Running serial number is to be maintained for each revision for each designated location [#] Give relationship as F= Father, M=Mother and H=Husband within brackets i.e. (F), (M), (H).]				Date of exhibition at designated location under rule 15(b)	Date of exhibition at Electoral Registration Officer's Office under rule 16(b)	

Continued in page.....

Registration of Electors Rules, 1960
(Statutory Rules and Order)

¹[FORM 10

[See rules 15 and 16]

List of applications for objection to inclusion of names received in Form 7

Designated location identity (where applications have been received)	Constituency (Assembly/Parliamentary [£] Constituency):	Revision identity:						
1. List number [@]	2. Period of receipt of applications (covered in this list)	From date	To date					
		____/____/____	____/____/____					
3. Place of hearing* :								
Serial number [§] of application	Date of receipt	Name (in full) of objector	Particulars of name objected to			Reasons in brief for objection	Date of hearing*	Time of hearing*
			Part number	Serial number	Name in full			
1	2	3	4	5	6	7	8(a)	8(b)
[£] In case of Union territories having no Legislative Assembly and the State of Jammu and Kashmir. [@] For this revision for this designated location. * Place, time and date of hearing as fixed by electoral registration officer. [§] Running serial number is to be maintained for each revision for each designated location.]						Date of exhibition at designated location under rule 15(b)	Date of exhibition at Electoral Registration Officer's Office under rule 16(b)	

Continued in page.....

1. Subs. by S.O. 207(E), dated 31st March, 1999, for FORM 10 (w.e.f. 31-3-1999).

Registration of Electors Rules, 1960
(Statutory Rules and Order)

¹[FORM 11
[See rules 15 and 16]

LIST OF OBJECTIONS/ APPLICATION FOR CORRECTION OF ENTRIES/REPLACEMENT OF EPIC/ MAKING OF
PWD RECEIVED IN FORM 8

Designated location identity (where applications have been received)	Constituency (Assembly/Parliamentary [£] Constituency):			Revision Identity:			
1. List number [@]	2. Period of receipt of applications (covered in this list)			From date		To date	
				/ /		/ /	
3. Place of hearing [*]							
Serial number [§] of application	Date of receipt	Name of elector objecting/ making application	Reasons for objection/ applications			Date of hearing [*]	Time of hearing [*]
			Whether correction of entry (Y/N)	Whether replacement of EPIC (Y/N)	Whether marking of PwD		
1	2	3	4	5	6	7(a)	7(b)
£ In case of union territories having no Legislative Assembly. @ For this revision for this designated location. *Place, time and date of hearing as fixed by Electoral Registration Officer. § Running serial number is to be maintained for each revision for each designated location.			Date of exhibition at designated location under rule 15 (b)			Date of exhibition at Electoral Registration Officer's office under rule 16(b)	

²[FORM 11A

[See rules 15 and 16]

LIST OF APPLICATIONS FOR SHIFTING OF ADDRESS WITHIN THE CONSTITUENCY RECEIVED IN FORM 8

Designated location identity (where applications have been received)	Constituency (Assembly/Parliamentary [£] Constituency)			Revision Identity:		
1. List number [@]	2. Period of receipt of applications (covered in this list)			From date		To date
			/...../.....	/...../.....

1. Subs. by S.O. 2802 (E), dated the 17th June, 2022 (w.e.f. 1-8-2022).

2. Subs. by S.O. 2802(E), dated 17th June, 2022 (w.e.f. 1-8-2022). Earlier Form 11A was inserted by S.O. 3242(E) , dated 24th October , 2013.

Registration of Electors Rules, 1960
(Statutory Rules and Order)

3. Place of hearing*				
Serial number [§] of application	Date of receipt	Name of elector objection/ making application	New Address (Present place of ordinary residence)	Date/Time hearing*
1	2	3	4	5
£ In case of Union territories having no Legislative Assembly @ For this revision for this designated location. *Place, time and date of hearing as fixed by Electoral Registration Officer. \$ Running serial number is to be maintained for each revision for each designated location.			Date of exhibition at designated location under rule 15(1) (b)	Date of exhibition at Electoral Registration Officer's office under rule 16(b)

¹[FORM 11B
[See rules 15 and 16]

LIST OF APPLICATIONS FOR SHIFTING OF ADDRESS OUTSIDE THE CONSTITUENCY RECEIVED IN FORM 8

Designated location identity (where applications have been received)	Constituency (Assembly/Parliamentary [£] Constituency)	Revision Identity:		
		From date	To date	
1. List number [@]	2. Period of receipt of applications (covered in this list)	/ /	/ /	
3. Place of hearing*				
Serial number [§] of application	Date of receipt	Name of elector objection/ making application	New Address (Present place of ordinary residence)	Date/Time hearing*
1	2	3	4	5
£ In case of Union territories having no Legislative Assembly. @ For this revision for this designated location. *Place, time and date of hearing as fixed by Electoral Registration Officer. \$ Running serial number is to be maintained for each revision for each designated location.]			Date of exhibition at designated location under rule 15(1) (b)	Date of exhibition at Electoral Registration Officer's office under rule 16(b).]

1. Ins. by Notifin. S.O. 2802(E), dated 17th June, 2022 (w.e.f. 1-8-2022).

Registration of Electors Rules, 1960
(Statutory Rules and Order)

FORM 12
[See rule 19(1)(b)(i)]
NOTICE OF HEARING OF A CLAIM

Duplicate

(Office Copy)

To

(Full name and address of claimant)

.....

Reference:Claim No.

Take notice that your claim for the inclusion of your name in the electoral roll will be heard at..... (place) at.....O'clock on theday of.....20 . You are directed to be present at the hearing with such evidence as you/may like to adduce.

Place.....

Date.....

.....

Electoral Registration Officer.

FORM 12
[See rule 19(1)(b)(i)]
Notice of hearing of a claim

Original

(To be served on the claimant)

To

(Full name and address of claimant)

Reference: _____ Claim No.....

Take notice that your claim for the inclusion of your name in the electoral roll will be heard at..... (place) at..... O'clock on the..... day of.....20 . You are directed to be present at the hearing with such evidence as you may like to adduce.

Place.....

Date.....

.....
Electoral Registration Officer.

CERTIFICATE OF SERVICE OF NOTICE

Received notice of the date of hearing

Date.....

.....
Claimant

Certified that the notice on the claimant has been duly served by me this.....day of.....on (name)..... personally/by affixation on residence.

Place.....

Date.....

.....
Serving Officer.

N.B.—If this notice is served by post, attach the receipt here.

Registration of Electors Rules, 1960
(Statutory Rules and Order)

FORM 13

[See rule 19(1)(b)(ii)]

NOTICE TO THE OBJECTOR

(Office Copy)

To

(Full name and address of objector)

Reference: _____ Objection No.

Take notice that your objection to the inclusion of the name of—
..... will be heard at..... (place) at.....O'clock
on theday of.....20 . You are directed to be present at the hearing with such evidence
as you may like to adduce.

Place.....

Date.....

.....

Electoral Registration Officer.

FORM 13

[See rule 19(1)(b)(ii)]

NOTICE TO THE OBJECTOR

Original

(To be served on the objector)

(Full name and address of objector)

Reference: _____ Objection No.....

Take notice that your objection to the inclusion of the name of—
..... will be heard at..... (place) at.....O'clock on the
.....day of.....20 . You are directed to be present at the hearing with such evidence as
you may like to adduce.

Place.....

Date.....

.....

Electoral Registration Officer.

Registration of Electors Rules, 1960
(Statutory Rules and Order)

CERTIFICATE OF SERVICE OF NOTICE

Received notice of the date of hearing

Date.....

Objector

Certified that the notice on the objector has been duly served by me this.....day of.....on
(name).....personally/by affixing on residence.

Place.....

Date.....

.....

Serving Officer.

N.B.— If this notice is served by post, attach the receipt here.

Registration of Electors Rules, 1960
(Statutory Rules and Order)

FORM 14

[See rule 19(1)(b)(ii)]

¹[NOTICE TO THE PERSON IN RESPECT OF WHOM OBJECTION HAS BEEN MADE]

Duplicate

(Office Copy)

To

(Full name and address of person objected to)
.....

Reference: _____ Objection

No.

Take notice that the objection to the inclusion of your name at Serial No..... in Part.....of the electoral roll for.....constituency filed by (Full name and address of objector)

..... will be heard at..... (place) at.....O'clock on the.....day of 20 . You are directed to be present at the hearing with such evidence as you may like to adduce. The grounds of objection (in brief) are:—

- (a)
- (b)
- (c)

Place.....

Date.....

Electoral Registration Officer.

FORM 14

[See rule 19(1)(b)(ii)]

¹[NOTICE TO THE PERSON IN RESPECT OF WHOM OBJECTION HAS BEEN MADE]

Original

(To be served on the person objected to)

To

(Full name and address of person objected to)
.....

Reference: _____ Objection No.

Take notice that the objection to the inclusion of your name at Serial No..... in Part.....of the electoral roll for..... constituency filed by (Full name and address of objector) will be heard at.....(place) at.....O'clock on the.....day of 20 . You are directed to be present at the hearing with such evidence as you may like to adduce. The grounds of objection (in brief) are:—

- (a)
- (b)
- (c)

Place.....

Date.....

.....
Electoral Registration Officer.

1. Ins by S. O. 814(E), dated the 3rd September, 1987.

Registration of Electors Rules, 1960
(Statutory Rules and Order)

CERTIFICATE OF SERVICE OF NOTICE

Received notice of the date of hearing

Date.....

Person objected to

Certified that the notice on the person, the entry relating to whose name has been objected to, has been duly served by me this..... day of..... on (name).....personally /by affixation on residence.

Place.....

Date.....

.....
Serving Officer.

N.B.—If this notice is served by post, attach the receipt here.

Registration of Electors Rules, 1960
(Statutory Rules and Order)

FORM 15

[See rule 19(1)(b)(iii)]

NOTICE OF HEARING OF AN OBJECTION TO PARTICULARS IN ENTRY

Duplicate

(Office copy)

To

(Full name and address of objector)

Reference:-Objection

No.

Take notice that your objection to certain particulars in the entry relating to you will be heard at..... (place) at.....O'clock on the.....day of 20 . You are directed to be present at the hearing with such evidence as you may like to adduce.

Place.....

Date.....

.....
Electoral Registration Officer.

FORM 15

[See rule 19(1)(b)(iii)]

NOTICE OF HEARING OF AN OBJECTION TO PARTICULARS IN AN ENTRY

Original

(To be served on the objector)

To

(Full name and address of objector)

Reference: Objection No.

Take notice that your objection to certain particulars in the entry relating to you will be heard at..... (place) at.....O'clock on the.....day of 20 . You are directed to be present at the hearing with such evidence as you may like to adduce.

Place.....

Date.....

.....
Electoral Registration Officer.

CERTIFICATE OF SERVICE OF NOTICE

Received notice of the date of hearing

Date.....

objector.....

Certified that the notice on the objector has been duly served by me this.....day of.....on (name)..... personally/by affixation on residence.

Place.....

Date.....

.....
Serving Officer.

N.B.—If this notice is served by post, attach the receipt here.

Registration of Electors Rules, 1960
(Statutory Rules and Order)

¹**[FORM 16**

[See rule 22(1)]

NOTICE OF FINAL PUBLICATION OF ELECTORAL ROLL

It is hereby notified for public information that the list of amendments to the draft electoral roll for the..... constituency has been prepared with reference to.....as the qualifying date and in accordance with the Registration of Electors Rules, 1960. A copy of the said roll together with the said list of amendments has been published and will be available for inspection at my office.

Place.....

Date.....

.....
Electoral Registration Officer.
(Address).....

.....]

1. Subs. by Notifin. No. S.O. 814(E), dated 3rd September, 1987, for Form 16.

Registration of Electors Rules, 1960
(Statutory Rules and Order)

FORM 17

[See rule 30]

APPLICATION FOR INCLUSION OF NAME IN THE ELECTORAL ROLL FOR A LOCAL AUTHORITIES'
CONSTITUENCY

To

The Electoral Registration Officer,
..... (Local Authorities) Constituency.

Sir,


I am a member ofwhich is a constituent local authority exercising jurisdiction within the limits of the.....local authorities' constituency. I am therefore entitled to be registered as an elector in the said constituency, and request that my name be included in the electoral roll thereof.

My address is:

Yours faithfully,

Registration of Electors Rules, 1960
(Statutory Rules and Order)

[FORM 18



"Form-18
(See Rule 31)
ELECTION COMMISSION OF INDIA
Claim for inclusion of name in the electoral roll for a Graduates' Constituency

SPACE FOR PASTING
ONE RECENT UNSIGNED
PASSPORT SIZE COLOR
PHOTOGRAPH (4.5 CM X
3.5 CM) SHOWING
FRONTAL VIEW OF FULL
FACE WITH WHITE
BACKGROUND

To,
The Electoral Registration Officer,
_____ (Graduates) Constituency.

Sir,
I request that my name be registered in the electoral roll for the.....(Graduates') Constituency.

1. The particulars are:-

Full Name Sex _____

Father's/Mother's/Husband's Name (in full)

Qualification _____

Occupation _____

House Address (Place of ordinary residence)

House/Building/Apartment No.	Street/ Mohalla
Town/Village	Post Office
Police Station/Tehsil/Taluqa/Mouza	
District	State

Age Years Months Date of Birth

Disability (if any):- (Tick appropriate box) (optional Field)

Visual impairment Speech & hearing disability Locomotor disability Other

Whether registered as an elector for any assembly constituency _____

If yes, then mention the following---

(a) Number and Name of the Assembly constituency _____

(b) Part/Polling Station No. (if known) _____

(c) Date of Birth / /

(d) EPIC Number (if any) _____

Aadhaar Details:- (Please tick the appropriate box)

(a) Aadhaar Number or

(b) I am not able to furnish my Aadhaar Number because I don't have Aadhaar Number

Contact Number :-

Mobile No. (optional)

Landline

Email Id (if any) _____

2. *I am a graduate of the.....University having passed the degree/diploma examination in the year

OR

*I am in possession of a diploma/certificate in.....which is a qualification equivalent to that of a graduate University in India having passed the examination for the diploma/certificate in the year.....

1. Subs. by Notifin No. S.O 2802(E) dated the 17th June, 2022 for Forms 18 and 19 (w.e.f. 1-8-2022).

Registration of Electors Rules, 1960
(Statutory Rules and Order)

3. In support of my claim as being a graduate/in possession of the above diploma/certificate. I submit herewith.....

4. **My name has not been included in the electoral roll for this or any other graduates' constituency.

OR

**My name has been included in the electoral roll for the.....graduates' constituency under the address given below and I request that it be deleted from that roll

5. I declare that I am a citizen of India and that all the particulars given above are true to the best of my knowledge and belief.

Place _____
Date _____

Signature of claimant

NOTE : Any person who makes a statement or declaration which is false and which he either knows or believes to be false or does not believe to be true is punishable under section 31 of the Representation of the People Act, 1950.

*Strike off the paragraph not applicable.
**Strike off the inappropriate alternative.

.....(Perforation).....

Intimation of action taken

The application in Form 18 of Shri/Smt./Kumari.....address.....has been—

- (a) accepted and the name of Shri/Smt./Kumari.....has been registered at Serial No.....in Part No.....
- (b) rejected for the reason.....

Date _____

Electoral Registration Officer,
(Address) _____

.....(Perforation).....

Receipt of application

Received the application in Form 18 from Shri/ Smt./Kumari*.....address*.....


Date _____

Electoral Registration Officer,
(Address) _____

*To be filled in by the applicant

Registration of Electors Rules, 1960
(Statutory Rules and Order)

¹[Form-19



Form-19
(See Rule 31)
ELECTION COMMISSION OF INDIA
Claim for inclusion of name in the electoral roll for a Teachers' Constituency

SPACE FOR PASTING ONE RECENT UNSIGNED PASSPORT SIZE COLOR PHOTOGRAPH (4.5 CM X 3.5 CM) SHOWING FRONTAL VIEW OF FULL FACE WITH WHITE BACKGROUND

To,
The Electoral Registration Officer,
_____ (Teachers') Constituency.

Sir,

I request that my name be registered in the electoral roll for the.....(Teachers') Constituency.

The particulars are:-

Full Name Sex _____

Father's/Mother's/Husband's Name (in full)

House Address (Place of ordinary residence)

House/Building/Apartment No.	Street/ Mohalla
Town/Village	Post Office
Police Station/Tehsil/Taluqa/Mouza	
District	State

Age Years Months Date of Birth

Disability (if any):- (Tick appropriate box) (optional Field)

Visual impairment Speech & hearing disability Locomotor disability Other

Whether registered as an elector for any assembly constituency _____

If yes, then mention the following---

(a) Number and Name of the Assembly constituency _____

(b) Part/Polling Station No. (if known) _____

(c) Date of Birth / /

(d) EPIC Number (if any) _____

Aadhaar Details:- (Please tick the appropriate box)

(a) Aadhaar Number or

(b) I am not able to furnish my Aadhaar Number because I don't have Aadhaar Number

Contact Number :-

Mobile No. (optional)

Landline

Email Id (if any) _____

2. During the last six years, I have been engaged in teaching for a total period of more than three years as follows-

Name of Educational Institution	From (Date)	To (Date)	Period
1.			
2.			
3.			
4.			

In support of the above, I submit herewith _____

1. Subs. by Notifin. No. S.O. 2802(E), dated the 17th June, 2022 for form 19 (w.e.f. 1-8-2022).

Registration of Electors Rules, 1960
(Statutory Rules and Order)

3. *My name has not been included in the electoral roll for this or any other teachers' constituency.

OR

*My name has been included in the electoral roll for the.....teachers' constituency under the address given below and I request that it be deleted from that roll :-

4. I declare that I am a citizen of India and that all the particulars given above are true to the best of my knowledge and belief.

Place _____
Date _____

Signature of claimant

NOTE : Any person who makes a statement or declaration which is false and which he either knows or believes to be false or does not believe to be true is punishable under section 31 of the Representation of the People Act, 1950.

*Strike off the paragraph not applicable.

.....(Perforation).....

Intimation of action taken

The application in Form 19 of Shri/Smt./Kumari..... address
..... has been-

- (a) accepted and the name of Shri/Smt./Kumari.....has been registered at Serial No..... in Part No.....
- (b) rejected for the reason.....

Date _____

Electoral Registration Officer,
(Address) _____

.....(Perforation).....

Receipt of application

Received the application in Form 18 from Shri/ Shrimati/Kumari*
address*.....

Date _____

Electoral Registration Officer,
(Address) _____

*To be filled in by the applicant".